

Shri Satya Narayan Sinha: Not in this week We will see to it

Shri Narayanankutty Menon (Mukandapuram) Some of the Bills have not been introduced yet

Mr. Speaker: They will be introduced.

Shri Satya Narayan Sinha: Yes

Mr. Speaker: The hon Minister has stated that it was in deference to my wishes that one particular item was put down for discussion I had no particular interest in any particular item. Shri Harish Chandra Mathur who had tabled the motion for discussion of the third Annual Report of the National Small Industries Corporation (Private) Ltd, came to me and said that the discussion on this Report was fixed for Thursday Such discussions are taken up on Thursday every week From Thursday, it was postponed to Saturday But once again, on Saturday it was postponed because we had the Food Debate Therefore, it had to be put off and it is not coming this week Shri Harish Chandra Mathur represented to me that it was pushed off from Thursday to Saturday and from Saturday to a day in some other week Therefore I informed the hon Minister of Parliamentary Affairs that it may be given preference

Shri Satya Narayan Sinha That we have done

Mr. Speaker I have no preference for any particular matter, unless it is placed before me by hon Members

12.54 hrs

KERALA LOCAL AUTHORITIES
LAWS (AMENDMENT) BILL*

The Deputy Minister of Home Affairs (Shrimati Alva): On behalf of Shri Datar, I beg to move for leave to introduce a Bill to provide for the further extension of the term of office

of the Mayor and other Councillors and Chairmen of standing committees of the Corporation of Trivandrum, and of the Councillors of Municipalities, and to provide for the recovery in certain cases of arrears of cesses, rates, taxes, fees or other sums due to Panchayats

Mr. Speaker The question is

"That leave be granted to introduce a Bill to provide for the further extension of the term of office of the Mayor and other Councillors and Chairmen of standing committees of the Corporation of Trivandrum, and of the Councillors of Municipalities, and to provide for the recovery in certain cases of arrears of cesses, rates, taxes, fees or other sums due to Panchayats"

The motion was adopted

Shrimati Alva I introduce the Bill

May I suggest that this Bill may be taken up tomorrow?

Mr Speaker The hon Minister must give notice in due course She will talk to the Minister in charge

Shrimati Alva I am only suggesting it

Mr Speaker Oral notice cannot be given

12 56 hrs

DEMANDS FOR EXCESS GRANTS**

Mr Speaker The House will now proceed with the discussion of the Demands for Excess Grants

DEMAND No 25—MISCELLANEOUS
EXPENDITURE UNDER THE MINISTRY
OF EXTERNAL AFFAIRS

Mr Speaker Motion moved

That a sum of Rs 1,45,121 be granted to the President to make

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**Moved with the recommendation of the President